IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76644 of 2014

(Arising out of Order-in-Appeal No. 837/Pat/S.Tax/Appeal/2014 dated 09.09.2014 passed by the Commissioner (Appeals), Customs, Central Excise and Service Tax, 2nd Floor, Central Revenue Building, Birchand Patel Path, Patna – 800 001)

M/s. Shashi Ranjan Singh **: Appellant**
AT & PO: Trimuhan, Via – Ekchari,
District: Bhagalpur, Bihar – 813 203

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
Patna Commissionerate

APPEARANCE:

Shri Dipankar Majumdar, Advocate for the Appellant

Shri Tariq Sulaiman, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76608 / 2024

DATE OF HEARING / DECISION: 07.08.2024

ORDER: [PER BENCH]

Today, when the matter was called for hearing, the Ld. Counsel appearing on behalf of the Appellant submits that the Appellant has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019 and filed a copy of Form No. SVLDRS-4 in support thereof, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019. It is thus submitted that the present appeal is deemed to be withdrawn in terms of Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

2. In view of the above, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd